

## EVACUEE INDUSTRIAL ESTABLISHMENTS

\*773. **Sardar Akarpuri:** Will the Minister of Rehabilitation be pleased to state:

(a) whether it is a fact that the Punjab Government has recommended to the Government of India the grant of 50 per cent. remission from 1st April, 1953 in the rents of evacuee industrial establishments leased out to the displaced industrialists, in view of the prevailing slump conditions and the inability of the lessees to pay high rents; and

(b) if so, whether the recommendations of the Punjab Government are being considered?

**The Minister of Rehabilitation (Shri A. P. Jain):** (a) Yes; certain recommendations in this behalf have been received from the Punjab Government, which it is not in the public interest to disclose.

(b) Yes.

## LAJPAT RAI MARKET

\*774. **Giani G. S. Musafir:** (a) Will the Minister of Rehabilitation be pleased to state whether it is a fact that Government intend to demolish the Lajpat Rai Market of Delhi?

(b) If so, when do they intend to do it?

(c) Where do Government propose to allot shops to the businessmen of this market?

**The Minister of Rehabilitation (Shri A. P. Jain):** (a) to (c). A scheme is under consideration for the construction of a pacca market on the site of the existing Lajpat Rai Market, but full details of this scheme have not yet been worked out.

## NO DEMAND CERTIFICATES

\*775. **Giani G. S. Musafir:** Will the Minister of Works, Housing and Supply be pleased to state:

(a) the number of cases, during the last five years, where "No Demand Certificate" usually required in respect

of a person proceeding on pension, was not issued by the Estate Office, New Delhi, for over six months; and

(b) the circumstances, due to which the issue of such a certificate was held up for such a long time?

**The Minister of Works, Housing and Supply (Sardar Swaran Singh):** (a) As no separate record of cases of persons proceeding on pension and requiring 'No Demand Certificates' is maintained, I regret I am not in a position to give the figures asked for for the past years. At present there are only three such cases which are over six months old.

(b) The 'No Demand Certificate' can be issued only after all the dues against an allottee have been finally assessed and cleared. With a view to avoiding any hardship to retiring officers, it has been decided that pension claims may be settled without the issue of a 'No Demand Certificate' provided a security bond from a permanent Government servant is produced for meeting any claims that may arise.

## DEVELOPMENT BLOCKS FOR BIHAR

\*776. **Shri S. N. Das:** (a) Will the Minister of Planning be pleased to state the number of development blocks under the National Extension Service for 1953-54 for which allotment has been made to Bihar State?

(b) What is the number and the areas where extension blocks have already been taken up?

**The Deputy Minister of Irrigation and Power (Shri Hathi):** (a) 14.

(b) This programme will commence on 2nd October 1953.

## NANDI-KUD SIDDESWARAM—PULICHANTALA PROJECT

\*777. **Shri S. V. L. Narasimham:** Will the Minister of Planning be pleased to state:

(a) whether the Governments of Madras and Hyderabad have submitted the results of the investigation carried out by them regarding Nandi-kud—Siddeswaram-Pulichantala Project for

the utilisation of waters of the river Kistna; and

(b) whether a copy of the reports will be laid on the Table of the House?

The Deputy Minister of Irrigation and Power (Shri Hathi): (a) No.

(b) Does not arise.

#### COAL SUPPLY TO U. P.

\*778. Shri Badshah Gupta: Will the Minister of Production be pleased to state whether the coal supply quota to U.P. has been reduced during 1953?

The Minister of Production (Shri K. C. Reddy): No.

#### तेल का यातायात

\*७७९. श्री रघुनाथ सिंह : क्या निर्माण, गृह-व्यवस्था तथा संवर्धन मंत्री यह बतलाने की कृपा करेंगे कि :

(क) क्या कालटेक्स कम्पनी के साथ हुए करारनामे के अनुसार भारतीय टैंकरों का प्रयोग तेल के यातायात में किया जायेगा ;

(ख) क्या भारत में ४० लाख टन तेल का आयात होता है ;

(ग) इतने तेल के लाने के लिए आवश्यक टैंकरों की संख्या ; तथा

(घ) इस समय प्रति टन दुलाई का क्या किराया पड़ता है ?

The Deputy Minister of Works, Housing and Supply (Shri Buragohain): (a) Yes, Sir. The agreement provides for the use of Indian Government tankers by Caltex if and when acquired.

(b) The present import of major petroleum products is about 3.5 million tons per year.

(c) Normally about 25 tankers.

(d) A statement is laid on the Table of the House.

#### STATEMENT

The current ocean freight rates from Abadan to Indian Ports are as follows:

	Black oils	White oils
	Rs.	Rs.
Abadan to Bombay	20 3 0 per ton	20 6 0 per ton
Abadan to Madras	30 3 0 „ „	30 3 0 per ton
Abadan to Calcutta	35 3 0 „ „	35 6 0 per ton

Note: As we are not now getting supplies from Abadan, in the fixation of price, over and above the rates indicated above, extra ocean transport charges incurred by the Companies in bringing oil from other sources at greater distances are also included.

#### CENTRAL SILK BOARD

\*781. Shri B. K. Chaudhury: Will the Minister of Commerce and Industry be pleased to refer to the statement made by him in moving an amendment to the Central Silk Board Act on the 29th July, 1952, that the Board did not sit more than once during the preceding twelve months and state:

(a) whether it is a fact that since the statement was made, the Board has met only once and that too in September 1952 only;

(b) if so, why the Board did not meet for so long;

(c) whether it is a fact that no Member of Parliament was invited to this September 1952 meeting;

(d) if so, the reasons therefor;

(e) whether any meeting of the Board was called after election of four Members from Parliament this year;

(f) if not, the reasons therefor;

(g) whether there is any Member of Parliament in the Standing Committee of the Board;

(h) if not, the reasons therefor;

(i) whether any steps are being taken to give opportunity to Members of Parliament to scrutinise the Board's activities at regular intervals; and